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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 25th MAY, 1974.

NOTIFICATION
INCOME TAX

No.328 (F.No.404/159/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby cancels the appointments as Tax Recovery Officers of Shri K.E. Deshpande, Smt. K.T. Bendalia appointed vide Notification No.131 (F.No.404/232/72-ITCC) dated 21st August, 1972 and of Shri M.S. Shaikh appointed vide Notification No. 379 (F.No.404/18/73-ITCC) dated 15th June, 1973.

2. This Notification shall come into force with immediate effect.

T.R. Aggarwal

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.328 (F.No.404/159/74-ITCC)

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T.R. Aggarwal

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Deputy Secretary to the Government of India.

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